

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 23rd November, 1970.

NOTIFICATION
INCOME TAX

No.187(F.No.404/1/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises SRI M.S. RAMDAPURKAR, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification supersedes Notification No.2, dated 8th January, 1970 (F.No.404/1/70-ITCC) and shall come into force with effect from 25th November, 1970.

ca/-

(R.D. Saxena)

Deputy Secretary to the Government of India

To
The Manager,
Government of India Press,
New Delhi.

No.187(F.No.404/1/70-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to the Govt. of Maharashtra, Bombay.
5. The Comptroller & Auditor General of India, N.Delhi (25 copies)
6. Accountant General, Maharashtra, Bombay.
7. All Officers/Sections in Board's office.
8. Bulletin Section (3 copies).
9. Guard File.

(R.D. Saxena)

Deputy Secretary to the Government of India.

RPF/500 copies

No.CC/ITCC/26/7/RSP/70 - 7-12-1970.